**CENTRAL ELECTRICITY REGULATORY COMMISSION**
6th, 7th and 8th Floors, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709, Fax-011-20904365

**Petition No. 463/TT/2026**

Date: 18.11.2026

To,

Shri Zafrul Hasan,
Sr. General Manager (Commercial/RC),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

**Subject:** **Determination of transmission tariff for 2024-29 tariff block for 1X1500 MVA, 400/220 kV, ICT-3 along with associated bays at Kotputli (PG) Substation under "Transmission System for Evacuation of Power from Rajasthan REZ Ph-IV (Part-1) (Bikaner Complex)- Part-E" in Northern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.**

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 03.12.2026:

i. Submit the details of the work for ACE claimed for Asset-1 during FY 2025-26 to FY 2028-29 under Regulation 24(1)(a) and 24(1)(b).

ii. The estimated completion cost of Rs. 4760.51 Lakh exceeds the FR cost of Rs. 3972.45 Lakh. Submit the RCE, if any, and the basis of apportionment of the Investment Approval cost between the instant asset and ICT-4 at Bikaner (PG) (Diary No. 153/2026).

iii. As per the Auditor Certificate, IEDC includes Rs. 0.17 Lakh from Memorandum of Accounts. Petitioner to clarify the nature of this transaction and whether this amount has been completely paid up to COD or is yet to be paid.

iv. Submit the calculation of statement of IDC discharge for Asset-1 in linked excel. Further, wherever the Floating has been mentioned in the IDC Sheet for loans with floating rate of interest, Petitioner to mention exact rate of interest considered as per Loan Compendium against such loans and provide the linked excel with computation of applicable rate of interest in case of such loans with 'floating rate' for all the assets.

v. Submit the linked calculation of Notional IDC for Asset-1 in linked excel.

vi. For Asset-1, submit the detailed factor wise reasons of Time overrun with supporting documents for each specific reason of delay. Also details of as to how the specific reason for the delay affected activities as per Implementation schedule substantiating it with appropriate documents. Further, the Petitioner to submit the details of Time Overrun in the following format to establish the delay from SCOD to actual COD:

| From | To | Period of Delay (in Days) | Overlapping Period (in Days) | Net Delay excluding Overlapping Period (in Days) | Activity | Detailed Reasons and Justifications of Delay |
|---|---|---|---|---|---|---|
| | | | | | | |

vii. The delay justification submitted in the Petition is generic in nature and does not specifically justify the delay of 682 days in commissioning of the instant asset. The justification also refers to "reactors", Investment Approval dated 23.01.2023 and SCOD of 13.01.2024, which do not relate to the instant asset. Petitioner to submit the asset-specific justification for the delay, with dates of award, supply, erection and commissioning. Further, "Supporting documents towards delay justification" listed at Sl. No. 14 of the Annexures have not been enclosed with the Petition. Petitioner to submit the same.

viii. Submit details of LD recovered during the commissioning of the project and its adjustment made. Also, for ACE claimed during FY 2024-29, submit the details of Gross Value of ACE and net value of ACE after adjustment of LD and any other deductions.

ix. Provide the following information for Asset-1:

a. Form 9-C excel sheet for consolidation of loans from each source. Please ensure correct Form 9-C excel sheet for each asset are uploaded on E-Filing Portal. Also, the 9C needs to be a formula linked computation sheet

not the excel sheet containing the hard coded numbers downloaded from ERP Software.

b. Form 12-B, Calculation of IDC and Financing Charges.

2. In case the above-mentioned information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
**(Kamal Kishor)**
**Deputy Chief (Law)**